

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.75 of 2021

IN THE MATTER OF:

Dewan Housing Finance Ltd. through the Administrator ...Appellant
Versus

TDH Realty LLP & Ors. ...Respondents

For Appellant: Liz Mathew, Neeraja Balakrishnan, Shri Rohan R. and Ms. Sonali Jain, Advocates

For Respondents: Shri Monish Panda and Shri Kshitiz Arya, Advocates (R-1)
Shri Raunak Dhillon, Shri Aditya Marwah and Shri Shubhankar Jain, Advocates (R-2)
Ms. Ekta Bhasin, Ms. Priyanka Shetty and Shri Ranjit Shetty, Advocates (R-3)
Shri Rajat Prakash and Shri Sanjay Bajaj, Advocates (R-6)
Shri Rohit Gandhi, Advocate (R-7 & 8)

ORDER
(Virtual Mode)

04.03.2021 Counsel for the parties state that on 19th February, 2021, there were developments before the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench, Court - II) and Order has been reserved on 26th February, 2021.

The Counsel for Appellant submits that this matter may be adjourned for some time and in case, an adverse Order is there, the Appellant will then press for urgency.

List the Appeal 'for admission (after Notice) hearing' on 15th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)